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**CENTRAL ADMINISTRATIVE TRIBUNAL,
MUMBAI BENCH, MUMBAI**

ORIGINAL APPLICATION No.210/144/2021

Dated this Tuesday, the 16th day of March, 2021

CORAM: DR. BHAGWAN SAHAI, MEMBER (A)

**Proceeding conducted through video conferencing with
the consent of applicant's counsel.**

Mr. Pradeep Subhash Rupwate, Occupation-Nil,
R/o Worli B.D.D. Chawl No.96, Room No.77, Worli, Mumbai 400 018.

Mo. No.9664387120, Email : Nil. - Applicant
(By Advocate Shri S.S.Gosavi)

Versus

1. Union of India Through Secretary of Ministry of Communications,
Department of Telecommunications, Sanchar Bhawan,
20 Ashoka Road, New Delhi 110 001.
2. Mahanagar Telephone Nigam Ltd., (A Govt. of India Enterprise),
Through Executive Director, 15th Floor, Telephone House,
V.S.Marg, Dadar (W), Mumbai 400 028.
3. Deputy Manager (Administration-III), MTNL,
Office of General Manager, 13th Floor, Telephone House,
MTNL Marg, Prabhadevi, Dadar (West),
Mumbai 400 028. - Respondents

ORAL ORDER

Present:

Advocate Shri S.S.Gosavi for the applicant.

Heard the applicant's counsel.

In this OA, the applicant seeks declaration that the letter dated 14.07.2020 issued to him by Deputy General Manager (Administration-III), MTNL, Mumbai rejecting his request for appointment on compassionate ground is illegal. It has been stated in that letter that recruitment on compassionate employment has been prohibited in MTNL and the subject of such employment in other Government Departments is beyond the jurisdiction of MTNL. The applicant seeks further direction to the respondents to appoint him on compassionate ground in place of his deceased father.

I have heard the applicant's counsel and perused the OA . The applicant's father died on 03.03.2010 and he applied for compassionate

appointment in July, 2010. However, after applying in 2010, the applicant has filed this OA now i.e. after the lapse of more than 10 years. Thus it is barred by limitation and suffers from inordinate delay and laches. No explanation has been given for the delay. Otherwise also, there is no cause now for any need of help after lapse of such a long time.

In view of these facts of the case, the applicant's counsel seeks permission to withdraw this OA. Therefore, this OA is dismissed as withdrawn. No costs.

**(Dr. Bhagwan Sahai)
Member (Administrative)**

kmg*

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14/03/21